NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-386/ ND/2017

IN THE MATTER OF:

Trinity Projects Ltd. .. PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 13.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant :-

For the Respondents

For the RD (N)

Mr. Manish Raj, Co. Prosecutor

For the Intervener

ORDER

Learned Counsel for the petitioner is present and seeks some time based on the representation that consent from the Creditors is awaited.

Taking into consideration the same, two weeks time is granted. In the meanwhile, the petitioner is also directed to take notice of the petition to the Central Government within a period of one week from today (13.12.2017) and proof of service along with an affidavit be duly filed.

Post the matter on 16.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 13.12.2017